

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 22

MA 1548/2019 In TP (IBC)/600(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **01.02.2024**

NAME OF THE PARTIES: **D. CHHAGANLAL & CO. V/S SAY INDIA**
JEWELLERS PVT LTD

Section 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

MA No. 1548/2019 –

1. Ms. Mitali Bhat, Advocate a/w Mr. Ayush Rajani, Advocate i/b AKR Legal appeared for the Erstwhile RP.
2. Mr. Yash Momaya, Advocate a/w Mr. Akash Agarwal and Mr. Tirtha Mukherjee i/by AMR Law appeared for the Respondent no.2.
3. Learned Counsel for the Erstwhile RP informs that Financial Creditor shall prosecute the matter. They are directed to inform Financial Creditor so that they can engage the Counsel and have represented themselves to take this matter further.
4. List this MA on 26.02.2024 for hearing.
5. Later on, Mr. Yash Mamaya, Advocate for the Financial Creditor appears and informed the date of hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)